

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 96(ND)/2015
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.08.2016

NAME OF THE COMPANY:


M/s. ITC Ltd.


Vs.

M/s. Logix Developers Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	MR. SUDIPTO SARKAR, Adv.		} Petitioner	
	MR. L.K. BHUSHAN, Adv.			
	MR. ANURUDH ARUNKUMAR, Adv.			

2.	MUHAMMAD ALI KHAN, Adv.		} Respondents	
	JASPAL SINGH, Adv.			

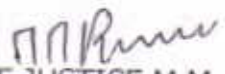
Order

Ld. Counsel for the Petitioner has placed reliance on paras 37 & 38 of the judgment rendered by Hon'ble the Supreme Court in the case of **Hind Overseas Pvt. Ltd. v. Raghunath Prasad Jhunjwala [(1976) 3 SCC 259]** and has argued in response to the prayer made by the Respondents that winding up proceedings pending in the Hon'ble High Court of Delhi, would not be a ground to defer the hearing in a Petition filed u/s 397 & 398 of the Companies Act, 1956 (Sections 241 & 242 of the new Companies Act, 2013).

P.T.O.

2. It has been brought to our notice that winding up petition is pending before the High Court for 16.9.2016.
3. In response to the aforesaid, Ld. Counsel for the Respondents requests for adjournment without saying anything else.
4. Accordingly, we list the matter for arguments on 30.8.2016.

Orders Dasti.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

4th August, 2016
(P.K. SUD)